



2026:AHC:31968-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

SPECIAL APPEAL No. - 1081 of 2025

Manoj Kumar Pandey

.....Appellant(s)

Versus

State of U.P. through Secretary Department of
Labour and 5 others

.....Respondent(s)

Counsel for Appellant(s)	: Amish Kumar Srivastava, Jeetendra Kesharwani
Counsel for Respondent(s)	: Gyan Prakash Shrivastava, Ramanand Pandey (A.C.S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This appeal is directed against order dated 07.10.2025 passed by learned Single Judge in Writ-C No. 22512 of 2024, whereby the writ petition filed by the appellant against order dated 25.04.2024 passed by the Deputy Labour Commissioner has been dismissed.
2. The appellant had approached the Deputy Labour Commissioner under Section 2-A of the U.P. Industrial Disputes Act, 1947 (for short 'the Act of 1947'). The Deputy Labour Commissioner on coming to the conclusion that in terms of provisions of Section 2(l) (iii) of the Act of 1947, the same was not maintainable, closed the proceedings and advised the appellant to approach the competent authority.
3. Feeling aggrieved, the writ petition was filed.
4. Learned Single Judge, after thoroughly examining the issue with reference to the provisions of Section 2(l) (iii) of the Act of 1947, came to the conclusion that the appropriate Government in the case of the respondent-Bank would be the Central Government and the dispute would be governed by the Industrial Disputes Act, 1947 and not the U.P. Industrial Disputes Act.
5. Counsel for the petitioner could not point out any infirmity in the judgement of learned Single Judge.

6. Attempts were made to submit that the matter may be referred to the Industrial Tribunal, however, for the appellant to claim that relief, he has to undergo the procedure as prescribed under the Industrial Disputes Act.

7. In view of the above discussions, we do not find any reason to interfere with the order impugned.

8. There is no substance in the special appeal, the same is, therefore, **dismissed.**

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 12, 2026

RK/SL